GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 342 TO BE ANSWERED ON 25.02.2016

DELAY IN PAYMENT OF WAGES UNDER MGNREGS

342. SHRI ABHISHEK SINGH: SHRI CHANDU LAL SAHU: SHRI OM BIRLA: SHRIMATI P.K. SREEMATHI TEACHER: SHRI DUSHYANT CHAUTALA:

Will the Minister of **RURALDEVELOPMENT**be pleased to state:

- (a) whether the Government is aware of the problem of delay in Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) payments much beyond the stipulated time limit;
- (b) if so, the details of wages which were delayed beyond the period of 15 days laid down under the MGNREGS in the last three years and the current year, State/UT-wise;
- (c) whether the Government has taken any steps against the defaulting States/UTs in this regard, if so, the details thereof and if not, the reasons therefor;
- (d) whether the Short Term CooperativeCredit Institutions have facilitated timely payments of wages for labour under MGNREGS, if so, the details thereof,State/UT-wise including Rajasthan; and
- (e) the other steps taken by the Government to disburse the arrears of wages under the scheme expeditiously?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

(a) & (b): As per the Programme Management Information System (MIS), details of wages which have been delayed beyond the period of 15 days laid down under the MGNREGS to MGNREGA workers for last three years and current year are given in **Annexure I.** Cases of delay in payment of wages in States/UTs have been reported in the Ministry due to following reasons:-

- Internet connectivity for maintaining the programme database (MGNREGA-soft)
- Implementation issues like delay in measurement, inadequate staff, poor spread of banking infrastructure, etc.

(c): In order to ensure timely payment wages, Rules have been issued for timely payment of wages under which, it was suggested that clear accountability shall be fixed on the functionaries for timely performance of specific duties leading to payment of wages. All cases of delayed payment attract compensation @ 0.05% per day of delay, which is automatically calculated and

paid by the State Government. The Ministry has been advising from time to time to the States to ensure that the compensation is paid to the workers. The Ministry has also initiated Electronic Fund Management System (e-FMS) which directly credits wages to the respective beneficiary accounts using the core banking system.

(d): Only those short term cooperative credit institutions are facilitating timely wage payments which are fully on Centralized banking system (CBS) and at par with the banking facilities like commercial banks.

(e): To reduce the delay in payment of wages under MGNREGA, a system of payment of compensation for such delays was brought in Para 29 of Schedule II of the Act. The States/UTs have been advised to ensure compliance with this provision. The following steps are taken to check the delays in wage payment:

- (i) State Government has been advised to notify the 'Rules' and implement the system of compensation for delay in wage payment.
- (ii) State Government has been advised to review and discuss with the Programme Officers periodically the issues of delayed payments.

Annexure-I referred in reply to parts(a&b) of LokSabha Unstarred Question No. 342 dated 25.02.2016

		2012-13		2013-14		2014-15		2015-16 till 18/02/2016	
S.No	State	Wage amount paid after 15 days (In Cr.)	%age of Delayed amount	Wage amount paid after 15 days (In Cr.)	%age of Delayed amount	Wage amount paid after 15 days (In Cr.)	%age of Delayed amount	Wage amount paid after 15 days (In Cr.)	%age of Delayed amount
1	ANDHRA PRADESH	-	NR	705.99	21.24	1,049.55	58.68	431.52	22.02
2	ARUNACHAL PRADESH	39.11	81.58	29.80	67.65	18.63	67.33	2.71	50.52
3	ASSAM	56.86	13.33	75.88	16.79	243.85	70.32	197.21	57.66
4	BIHAR	893.91	70.21	806.47	73.19	362.92	84.35	476.54	77.14
5	CHHATTISGARH	379.03	24.63	917.36	49.50	593.55	71.36	498.56	84.46
6	GOA	0.46	42.94	1.02	49.64	1.95	57.97	1.15	70.16
7	GUJARAT	128.96	38.59	184.51	61.34	145.63	54.25	99.43	51.27
8	HARYANA	35.97	14.56	89.55	35.43	120.77	82.94	52.56	60.26
9	HIMACHAL PRADESH	161.04	47.54	200.14	51.57	235.83	81.14	156.77	67.36
10	JAMMU AND KASHMIR	263.57	55.50	345.77	78.75	137.94	90.38	84.70	72.71
11	JHARKHAND	2.90	0.42	30.39	5.12	225.44	32.13	154.96	22.78
12	KARNATAKA	739.93	79.77	886.58	72.24	723.63	88.66	488.96	65.07
13	KERALA	779.61	56.87	1,252.93	80.48	1,064.71	84.50	899.70	74.93
14	MADHYA PRADESH	1,047.85	59.28	1,072.55	62.86	1,455.46	83.64	813.35	61.45
15	MAHARASHTRA	909.10	64.77	581.59	70.56	739.67	73.57	588.38	64.31
16	MANIPUR	52.94	13.22	41.22	23.92	20.29	11.51	19.56	22.91
17	MEGHALAYA	63.14	35.26	218.59	75.57	238.62	93.82	42.38	95.55

								9	
18	MIZORAM	0.34	0.16	5.19	2.63	1.26	1.69	0.24	0.21
19	NAGALAND	86.90	33.95	117.57	57.99	111.90	80.67	47.54	74.71
20	ODISHA	174.99	25.82	496.54	49.80	685.84	80.58	596.37	57.36
21	PUNJAB	50.43	47.17	192.15	79.15	121.78	96.25	128.08	81.87
22	RAJASTHAN	1,018.37	46.93	1,666.63	85.05	1,090.60	59.38	971.41	48.28
23	SIKKIM	8.10	17.91	16.88	28.41	20.76	56.42	15.12	43.49
24	TAMIL NADU	34.01	0.86	826.70	21.73	2,385.24	72.57	2,158.61	59.91
25	TELANGANA	-	NR	50.04	55.23	771.03	64.78	512.05	39.40
26	TRIPURA	16.65	2.60	34.96	5.03	235.58	30.79	300.50	39.29
27	UTTAR PRADESH	248.82	14.64	638.92	26.40	1,633.53	81.67	1,418.40	76.71
28	UTTARAKHAND	149.78	62.70	165.88	70.81	153.85	69.13	141.47	63.44
29	WEST BENGAL	2,042.87	74.08	2,690.80	81.31	2,554.81	95.84	1,509.65	66.16
30	ANDAMAN AND NICOBAR	6.53	55.23	9.59	59.97	6.92	82.49	0.19	100.00
31	DADRA & NAGAR HAVELI	-	-	-	NR	-	NR	-	NR
32	DAMAN & DIU	-	NR	-	NR	-	NR	-	NR
33	LAKSHADWEEP	0.37	49.76	0.15	62.08	0.11	47.71	0.02	42.07
34	PUDUCHERRY	7.18	65.11	4.99	47.98	2.89	54.41	5.88	80.06
	Total	9399.73	38.87	14357.32	49.91	17154.51	73.16	12814.00	56.70